

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

**Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member**

Date of Order: 10.9.2013

**Petition No. 108/TT/2013
(Docket No. 69/2013)**

In the matter of

Provisional Transmission Tariff for **(I)** Bay extension at 765 kV Satna SS along with Line Reactor in Sasan#2 Line Bay of 765 kV S/C Sasan-Satna Ckt#2 (DOCO: 1.4.2013) **(II)** 765kV S/C Sasan-Satna Ckt#2 TL Portion only along with PLCC Equipments at both ends (Ant. DOCO: 1.5.2013) **(III)** 765kV, 240 MVAR (3*80MVAR) Bus Reactor at BINA SS along with associated bays of 765kV (Ant. DOCO 1.9.2013) **(IV)** 765kV, 240MVAR (3*80MVAR) Bus Reactor at Gwalior SS along with associated bays of 765kV (Ant. DOCO: 1.7.2013) **(V)** 765kV, 4*80MVAR Bus Reactor at Indore & 400kV, 63MVAR Bus Reactor at Indore SS (Ant. DOCO: 1.10.2013) **(VI)** 765/400kV, Indore Sub Station (New) including (a) Bay extension at Indore to facilitate charging of Bina (PG)-Indore (PG) TL at 765kV level (initially charged at 400kV on 1.4.2012) along with 3*80MVAR Line Reactor at Indore SS, (b) Bay Extension at Indore (PG) for direct connection of Indore (MPPTCL)-Indore (PG) 400kV D/C Tr. Line (initially made direct interconnection under interim contingency scheme) & (c) 765/400kV ICT#1 (3*500MVA) along with 765kV & 400kV bays (Ant. DOCO: 1.7.2013) **(VII)** 765/400kV ICT#2 (4*500MVA) along with 765kV & 400kV Isolator bays at Indore SS (Ant. DOCO: 1.9.2013) under Sasan UMPP TS in Western Region for the tariff block 2013-14.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

....**Petitioner**

Vs



1. Madhya Pradesh Power Trading Company Ltd., Jabalpur
 2. Madhya Pradesh Audyogik Kendra, Indore
 3. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
 4. Ajmer Vidyut Vitran Nigam Limited, Jaipur
 5. Jaipur Vidyut Vitran Nigam Limited, Jaipur
 6. Jodhpur Vidyut Vitran Nigam Limited, Jaipur
 7. Punjab State Electricity Board, Patiala
 8. Haryana Power Purchase Centre, Panchkula
 9. Uttar Pradesh Power Corporation Ltd., Lucknow
 10. Delhi Transco Limited, New Delhi
 11. BSES Yamuna Power Limited, New Delhi
 12. BSES Rajdhani Power limited, New Delhi
 13. North Delhi Power Limited, New Delhi
 14. Chandigarh Administration, Chandigarh
 15. Uttarakhand Power Corporation Ltd., Dehradun
 16. North Central Railway, Allahabad
 17. New Delhi Municipal Council, New Delhi
 18. Sasan Power Ltd., Navi Mumbai
 19. Maharashtra State Electricity Distribution Co. Ltd, Mumbai
 20. Gujarat Urja Vikas Nigam Ltd., Vadodara
 21. Electricity Department, Govt. of Goa, Panaji
 22. Electricity Department, Administration of Daman & Diu, Daman
 23. Electricity Department, Administration of Dadar Nagar Haveli, Silvassa
 24. Chattisgarh State Electricity Board, Raipur
-**Respondents**

ORDER

In the instant petition the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for transmission tariff for **(I)** Bay extension at 765 kV Satna SS along with Line Reactor in Sasan#2 Line Bay of 765 kV S/C Sasan-Satna Ckt#2 (DOCO: 1.4.2013) **(II)** 765kV S/C Sasan-Satna Ckt#2 TL Portion only along with PLCC Equipments at both ends (Ant. DOCO: 1.5.2013) **(III)** 765kV, 240 MVAR (3*80MVAR) Bus Reactor at BINA SS along with associated bays of 765kV (Ant. DOCO



1.9.2013) **(IV)** 765kV, 240MVAR (3*80MVAR) Bus Reactor at Gwalior SS along with associated bays of 765kV (Ant. DOCO: 1.7.2013) **(V)** 765kV, 4*80MVAR Bus Reactor at Indore & 400kV, 63MVAR Bus Reactor at Indore SS (Ant. DOCO: 1.10.2013) **(VI)** 765/400kV, Indore Sub Station (New) including (a) Bay extension at Indore to facilitate charging of Bina (PG)-Indore (PG) TL at 765kV level (initially charged at 400kV on 1.4.2012) along with 3*80MVAR Line Reactor at Indore SS, (b) Bay Extension at Indore (PG) for direct connection of Indore (MPPTCL)-Indore (PG) 400kV D/C Tr. Line (initially made direct interconnection under interim contingency scheme) & (c) 765/400kV ICT#1 (3*500MVA) along with 765kV & 400kV bays (Ant. DOCO: 1.7.2013) **(VII)** 765/400kV ICT#2 (4*500MVA) along with 765kV & 400kV Isolator bays at Indore SS (Ant. DOCO: 1.9.2013) under Sasan UMPP TS in Western Region. Further, the petitioner has requested to approve provisional tariff as per 2009 Tariff Regulations.

2. Provisional transmission tariff was granted for Assets 1 and 2, which were commissioned on 1.4.2013 and 1.5.2013 respectively and for Assets 4 and 6, which were anticipated to be commissioned on 1.7.2013, vide our order dated 6.6.2013. Provisional tariff for the remaining three assets, viz- Assets 3, 5, and 7, which are anticipated to be commissioned during the third quarter of 2013-14, is considered in the instant order.

3. Regulation 5 of the 2009 Tariff Regulations provides as under:-

"Application for determination of tariff. (1) The generating company or the transmission licensee, as the case may be, may make an application for determination of tariff in accordance with Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004, as amended from time to time or any statutory re-enactment thereof, in respect of the units of the generating station or the transmission lines or sub-stations of the transmission system, completed or projected to be completed within six months from the date of application.

(2) The generating company or the transmission licensee, as the case may be, shall make an application as per **Appendix I** to these regulations, for determination of tariff based on capital expenditure incurred duly certified by the auditors or projected to be incurred up to the date of commercial operation and additional capital expenditure incurred duly certified by the auditors or projected to be incurred during the tariff period of the generating station or the transmission system:

Provided that in case of an existing project, the application shall be based on admitted capital cost including any additional capitalization already admitted up to 31.3.2009 and estimated additional capital expenditure for the respective years of the tariff period 2009-14:

Provided further that application shall contain details of underlying assumptions for projected capital cost and additional capital expenditure, where applicable.

(3) In case of the existing projects, the generating company or the transmission licensee, as the case may be, shall continue to provisionally bill the beneficiaries or the long-term customers with the tariff approved by the Commission and applicable as on 31.3.2009 for the period starting from 1.4.2009 till approval of tariff by the Commission in accordance these regulations:

Provided that where the tariff provisionally billed exceeds or falls short of the final tariff approved by the Commission under these regulations, the generating company or the transmission licensee, as the case may be, shall refund to or recover from the beneficiaries or the transmission customers, as the case may be, within six months with simple interest at the following rates for the period from the date of provisional billing to the date of issue of the final tariff order of the Commission:

- (i) SBI short-term Prime Lending rate as on 1.4.2009 for the year 2009-10.
- (ii) SBI Base Rate as on 1.7.2010 plus 350 basis points for the year 2010-11.
- (iii) Monthly average SBI Base Rate from 1.7.2010 to 31.3.2011 plus 350 basis points for the year 2011-12.
- (iv) Monthly average SBI Base Rate during previous year plus 350 basis points for the year 2012-13 and 2013-14.

Provided that in cases where tariff has already been determined on the date of issue of this notification, the above provisions, to the extent of change in interest rate, shall be given effect to by the parties themselves and discrepancy, if any, shall be corrected at the time of truing up.

(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:

Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations.”

4. As per Regulation 5(4) of the 2009 Tariff Regulations, the Commission may in its discretion grant provisional tariff if an application has been filed under Regulation 5(1) and (2) of the 2009 Tariff Regulations. Regulation 5(1) of the 2009 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 5(2) of 2009 Tariff Regulations provides that the application shall be made as per Appendix to the 2009 Tariff Regulations.

5. The petitioner has made the application as per the Appendix to the 2009 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. The annual transmission charges claimed by the petitioner:-

(` in lakh)

Asset	Anticipated DOCO	2013-14
Asset 3 : 765 kV, 240 MVAR (3*80 MVAR) Bus Reactor at BINA SS along with associated bays of 765 kV	1.9.2013	328.94
Asset 5 : 765 kV, 4*80 MVAR Bus Reactor at Indore & 400 kV, 63 MVAR Bus Reactor at Indore SS	1.10.2013	264.41
Asset 7 : 765/400 kV ICT#2 (4*500 MVA) along with 765 Kv & 400 kV Isolator bays at Indore SS	1.9.2013	449.45

7. Annual transmission charges allowed on provisional basis:-

(` in lakh)

Asset	Anticipated DOCO	2013-14
Asset 3 : 765 kV, 240 MVAR (3*80 MVAR) Bus Reactor at BINA SS along with associated bays of 765 kV	1.9.2013	279.60
Asset 5 : 765 kV, 4*80 MVAR Bus Reactor at Indore & 400 kV, 63 MVAR Bus Reactor at Indore SS	1.10.2013	224.75
Asset 7 : 765/400 kV ICT#2 (4*500 MVA) along with 765 Kv & 400 kV Isolator bays at Indore SS	1.9.2013	382.03

8. The provisional tariff allowed in this order shall be applicable from the date of commercial operation (DOCO) of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time.

9. The provisional transmission charges allowed in this order shall be subject to adjustment as per Regulation 5(3) of the 2009 Tariff Regulations.

sd/-
(M. Deena Dayalan)
Member

sd/-
(V.S. Verma)
Member

